

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 487/2019  
M.A No. 574/2019**

New Delhi, this the 11<sup>th</sup> day of February, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Dr. Prabhu Nath Singh, aged 48 years, 'A',  
S/o. Sh. Ramdevi Singh,  
Working as KV, Karimnagar, Telangana,  
R/o. 8-4-259, Ganesh Nagar,  
Karimnagar, Telengana.
2. Krishna Kumar Sinha, Aged 52 years, 'A',  
S/o. Sh. Ayodhya Prasad Sinha,  
Working as Principal in KVS,  
Posted in K. V. ONGC, Rajahmundry (AP)  
R/o. B-1, KV Staff Quarters, ONGC Base,  
Complex, Lalacheruvu Post, Rajahmundry (AP).
3. Surendra Kumar Verma, Aged 47 years,  
S/o. Sh. Ram Paras Prasad Verma,  
Working as Principal in KVS  
Posted in K. V. AFS Laitkopeak Shillong.  
R/o. Vill & Post Goreakothi,  
District Siwan, (Bihar). ...Applicants

(By Advocate : Ms. Sonika for Mr. Yogesh Sharma)

## Versus

1. Kendriya Vidyalaya Sangathan,  
Through the Commissioner,  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi.
2. The Assistant Commissioner (Estt.),  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi. ....Respondents

(By Advocate : Ms. Sweena Nair for Mr. S. Rajappa)

**ORDER (ORAL)****Hon'ble Sh. V. Ajay Kumar, Member (J)****M.A No. 574/2019 :**

The instant M.A filed for joining together is allowed.

**O.A No. 487/2019 :**

Heard learned counsel for applicants and Ms. Sweena Nair for Mr. S. Rajappa, learned counsel for respondents on receipt of advance notice.

2. The applicants who are presently working as Principals in the respondents, Kendriya Vidyalaya Sangathan filed the O.A seeking the following reliefs :-

“(i)That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents fixing the pay of the applicants at initial stage from the date of their joining and not notionally from the date of promotion of juniors and similarly situated persons are illegal, arbitrary and against the law of land and consequently, pass an order directing the respondents treat the applicants appointed notionally from the date of appointment of similarly situated persons of the same panel to the post of Principal only for the purpose of notional fixation of pay and notional seniority and consequentially, fix the pay and seniority of the applicant notionally from 2012 i.e from the date of appointment of similarly situated persons of the same select panel with all consequential benefits including the arrears of different of pay and allowances from the date of joining of the post.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

3. It is submitted that the applicants made number of representations, Annexure A/1 colly.), ventilating their

grievances to the respondents. However, no orders have been passed till then.

4. In the circumstances, the O.A is disposed of by directing the respondents to consider and decide Annexure A/1 colly. representations of the applicants, in accordance with law, and to pass a speaking and reasoned order thereon, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A be enclosed to this order.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/